# Central Administrative Tribunal Principal Bench

CP No.355/2016 OA No.481/2016

New Delhi, this the 19th day of October, 2016

## Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. V. N. Gaur, Member (A)

Shri Kali Charan S/o Shri Mahinder Singh Aged 44 years, Working as Master Craftsman, Under Sr. Section Engineer, (Tele), (PAEG) Northern Railway, DRM Office, State Entry Road, New Delhi.

.... Applicant.

(By Advocate : Shri Manjeet Singh Reen)

#### Versus

Union of India & Others: through

- 1. Shri K. K. Puthia General Manager Northern Railway Baroda House, New Delhi.
- 2. Shri Arun Arora
  Divisional Railway Manager
  Northern Railway,
  State Entry Road,
  New Delhi.
- Mrs. Varbala Jasmin
   Divisional Personnel Officer,
   Northern Railway,
   State Entry Road,
   New Delhi.

... Respondents.

(By Advocate : Shri Krishna Kant)

#### : ORDER (ORAL):

### Justice Permod Kohli, Chairman:

Shri Manjeet Singh Reen, learned counsel for the applicant submits that after the contempt notice was issued, the respondents have rectified their mistake and passed a fresh order dated 22.08.2016 observing that pursuant to interim directions issued by this Tribunal vide order dated 04.02.2016 the applicant will not be reverted from the

post of MCM/WMTR till further orders. A copy of the order is placed on record.

2. In this view of the matter, the present contempt petition is rendered infructuous. Proceedings dropped.

(V. N. Gaur) Member (A)

(Justice Permod Kohli) Chairman

/pj/